

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 11.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :
For the Respondent/ Corporate-debtor :
For the Liquidator :Mr. Abhishek Anand along with
Advocate Sameep.

ORDER

IA No. 1664 of 2020 is an application under Regulation 44 of the IBBI (Liquidation Process), 2016 to continue the liquidation after the completion of the two years of Liquidation Process of Mega Soft Infrastructure Pvt. Ltd. (Corporate-debtor) pursuant to order dated 28.02.2018 . The Liquidator has prayed for extension for another nine months. However, the Tribunal is of the view that Liquidator should complete the total process within six months period from today. The Interim application is disposed of. Matter is adjourned to 04.01.2021.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Meenu)